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Effect of atmospheric pollution on the Taj and other monuments

- 97. SHRI KISHAN LAL SHARMA: Will the Minister of EDUCATION be pleased to state:
- (a) whether it is a fact that Government have conducted some tests to measures the effect of atmospheric pollution on the Taj and other monumenta;
- (b) if so, which agency conducted these tests and what is the outcome thereof; and
- (c) what action is being taken on the basis of the data collected as a result of these teste?

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WEL-FARE (SHRI B. SHANKARANAND): (a) to (c) In July, 1&74, Government had constituted an Expert Committee to advise inter-alia the Mathura Oil Refinery authorities on the measures to be taken for keeping the pollution effect to the absolute minimum. The Committee initiated ous studies on this problem: The National Environmental Engineering Re-Institute, Nagapur measured the existin gair quality of Agra region. India Meteorelogical Department collected data on wind profiles including speed and direction and temperature humidity, etc., under different meteorological condition, tecneco the Consultants of Indian Oil Corporation carried out studies on the conservation of Agra monuments including investigations covering physical, chemical, and biological analysis.

Some tests are also being carried out by the Archaeological Survey of India In collaboration with the Bhaba Atomic Research Centre, Bombay.

production of Boumvita by MIs. Cadbury (India) Ltd.

to Questions

- 98. SHRI KISHAN LAL SHARMA: Will the Minister of AGRICULTURB be pleased to state:
- (a) whether M|s. Cadbury (India) Limited have restricted their production of Bournvita to the licensed capacity after the warning issued by his Ministry to the Company on the 23rd March, 1979; and
- (b) if not, what are the reasons for not taking legal action against the company including cancellation of their licence for violation of the provisions of the Industrial (Development and Regulation) Act, 1951?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURB (SHR H. V. SWAMINATHAN): (a) and (b) No. Sir.

In their reply to the notice served by Government asking them to show cause why action should not be taken against them for violation of the Industries (Development and Regulation) Act, the Company have raised which need consideration in issues consultation with the Ministry Law. Accordingly, these matters are being examined in consultation with that Ministry.

Import of crude oil and petroleum product

- 99. SHRI KISHAN LAL SHARMA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state: '
- (a) what is the quantum of crude oil and petroleum products being imported during the current year;
- (b) what is the additional foreig* exchange required at the present prices as compared to the original provision;
- (c) in what manner Government propose te meet this additional cost*

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI VEEREN-DRA PATIL): (a) It is estimated